

Arbitrary fee charged by private schools

†3334. SHRI JAI PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received complaints about then arbitrary increase in the schools fees by those private schools which have branches throughout the country, in view of the increased financial burden due to the Sixth Pay Commission;

(b) if so, whether Government proposes to formulate a policy or set up a Regulatory Authority at national level to bring uniformity of fees in such schools;

(c) if so, the steps being taken by Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Central Board of Secondary Education (CBSE) has received sporadic complaints against its affiliated schools regarding increase in the school fees by private schools.

(b) There is no such proposal.

(c) and (d) CBSE grants affiliation to various categories of schools including private unaided schools and such schools are governed by the Affiliation Bye-Laws of the Board. The Affiliation Bye-Laws provide that the fees charged by private unaided schools should be commensurate with the facilities provided. No capitation fee or voluntary donation should be charged for admissions. There are provisions available in the Affiliation Bye-Laws for action against the schools for violation of norms.

Setting up of branch of AMU in Bihar

†3335. SHRI RAM VILAS PASWAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Central Government had decided to set up a branch of Aligarh Muslim University (AMU) at Kishanganj in Bihar;

(b) whether it is a fact that even the work of land acquisition for the same has not started so far; and

†Original notice of the question was received in Hindi.